

SEIZURE OF A VESSEL NEAR HANGROL SEA I COAST

*330. SHRI K.L.N. PRASAD : Will the Minister of FINANCE/वित्त मंत्री be pleased to state :

(a) whether it is a fact that Customs officials have seized a mechanised vessel with some people on board about eight miles off Hangrol sea coast in Junagadh District on the 13th April, 1971; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS/वित्त मंत्रालय में राज्य मंत्री (SHRI K. R. GANESH) : (a) and (b) Vassel M.S.V. Puran Vihar Bedi No. 59, which left Bombay on 5th April, 1971 for Dubai was seized by the Customs Authorities off Mangrol Coast on 13th April, 1971. There were 91 passengers with 10 crew members on board. As the passengers had no passports for leaving India, they were charge sheeted by the Police authorities under the Passport Act, 1967 and produced before the Magistrate of Keshod Mangrol (Link) Court on 4th May, 1971. All the accused were sentenced to one day's simple imprisonment till rising of the Court.

LOANS TO SEN RALEIGH COMPANY

*331. SHRI KALYAN ROY:

SHRI BALCHANDRA MENON:
SHRI BHUPESH GUPTA : SHRI
M. V. BHADRAM :

Will the Minister of COMPANY AFFAIRS/कम्पनी कार्य मंत्री be pleased to state :

(a) whether the Sen Raleigh Co. Ltd. near Asansol, manufacturers of Cycles has received huge Government loans during the last three years; if so, what is the amount of loans granted;

(b) whether any other loan or grant has been given to the above Company by the various public sector financial institutions; if so, when and the amount involved; and

(c) whether Government propose to institute a detailed enquiry and make investigations into the causes and factors leading to the sudden closure of the above company and factory; if so, the time by when such an enquiry is likely to be instituted ?

THE MINISTER OF COMPANY AFFAIRS/कम्पनी कार्य मंत्री (SHRI K. V. RAGHUNATHA REDDY) : (a) and (b). According to the information available in the Department the details of the loans outstanding for payment by the company to the Government and the financial institutions under its control as on 30-9-1967, 30-9-1968 and 30-9-69 are given in the statement placed on the Table of the House. [See Appendix LXXVI, Annexure No. 47]

(c) Precise information about the closure of this company is being ascertained by the Department of Industrial Development from the State Government.

CALCUTTA UNIVERSITY

*332. SHRI PRANAB KUMAR MUKHERJEE : Will the Minister of EDUCATION AND SOCIAL WELFARE/शिक्षा तथा समाज कल्याण मंत्री be pleased to refer to the reply to Unstarred Question No. 131 given in the Rajya Sabha on the 10th November, 1970, and state :

(a) whether University Grants Commission has appointed a Committee to examine the problems of Calcutta University in all aspects including the restructuring of the University;

(b) if so, what is the composition of the said Committee;

(c) whether any report has since been submitted by the Committee and if so what are the details thereof; and

(d) if no report has since been received by Government, the time by when it is expected ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE, शिक्षा तथा समाज कल्याण मंत्रालय में उपगंतो (PROF. D. P. YADAV)

(a) and (b) The terms of reference and the composition of the proposed Committee are under consideration.

(c) and (d) Do not arise.

PERFORMANCE OF HINDUSTAN STEEL LTD.

*333. SHRI R. P. KHAITAN : Will the Minister of FINANCE, वित्त मंत्री be pleased to refer to the reply to Starred Question No. 180 given in the Rajya Sabha on the 6th April, 1971 and state :

(a) whether the proposed meeting under the Chairmanship of the Finance Minister has been held to discuss the performance of the Hindustan Steel Ltd. ; and

(b) if so, the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE, वित्त मंत्रालय में राज्य मंत्री (SHRI K. R.

GANESH) : (a) Yes, Sir. The meeting to review the performance of Hindustan Steel Ltd. under the Chairmanship ' of Finance Minister took place on 30-4-1971.

(b) At the meeting, certain conclusions were reached on the directions in which efforts should be made to improve the performance of Hindustan Steel Ltd., such as improved maintenance of plant and equipment, proper planning of capital repairs, control over inventories, etc. Arrangements for prompt identification and break-up of the problem-areas into details were also discussed at the meeting.

FOREIGN EXCHANGE SPENT ON FREIGHT CHARGES

*334. SHRI M. V. BHADRAM :
SHRI N. K. KRISHNAN :

Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT, संसदीय कार्य तथा नौवहन और परिवहन मंत्री be pleased

to state what is the amount of foreign exchange spent by the Government of India annually by way of freight charges to foreign shipping companies during the last three years ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT/

संसदीय कार्य तथा नौवहन और परिवहन मंत्री (SHRI RAJ BAHADUR) : No precise information is available regarding freight payments to foreign shipping companies. However, on the assumption that ten per cent of the value of our overseas trade represent freight payments and deducting therefrom freight earnings of Indian Shipping Companies in overseas trades freight payments to foreign ships during the last 3 years from 1967-68 to 1969-70 have been estimated approximately as follows:—

1967-68 . . . Rs. 221.81 crores

1968-69 . . . Rs. 211.35 1969-70

. . . Rs. 180.66

विमानों का अपहरण

*335. श्री सुन्दर सिंह भंडारी :

श्री लाल श्राद्धवासी :

डा० भाई महावीर :

सरदार कुमार सं० चं० आग्ने :

श्री ना० क० शेजवलकर :

क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 'कानून द्वारा विषय शांति केन्द्र, जिनेवा' के अध्यक्ष श्री चार्ल्स राइन ने सभी देशों से अपील की है कि वायुयानों के अपहरण को रोकने के लिये 1963 के टोकियो समझौते और 1970 के हेग समझौते में प्रभावी परिवर्तन करने के लिये उन्हें कार्यवाही करनी चाहिए ; और

(ख) यदि हां, तो इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?